

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH- COURT NO. I

Service Tax Appeal No. 52899 of 2018

(Arising out of Order-in-Appeal No. 57(RK)ST/JPR/2018-19 dated 14.06.2018 passed by the Commissioner (Appeals) Additional and Director General, DGGSTI, Jaipur.)

Shri Mohammed Akhlaq

....Appellant

Plot No. 18, Gaurav Nagar, Civil Lines,
Jaipur-302001 (Rajasthan)

Versus

**Commissioner (Appeals), office of the
Commissionerate (Appeals) and Additional
Director General, DGGSTI**

...Respondent

Jaipur Zonal Unit (JZU), C-Scheme,
Jaipur-302006(Rajasthan)

APPEARANCE:

None for the Appellant

Shri S.K. Meena, Authorized Representative for the Department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing/ Decision: November 03, 2023

FINAL ORDER NO. 51500/ 2023

JUSTICE DILIP GUPTA

A certificate in Form-IV under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued by the Department towards the full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Order dictated in the Open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**